

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 131

IA(I.B.C)/1147(CH)2024

In

CP (IB) No. 266/Chd/Hry/2020

(Admitted)

(Main Matter on 16.05.2024)

IN THE MATTER OF:

Goldy Gera & Ors.

...Petitioner-Financial Creditor

Versus

SRS Real Infrastructure Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 08.05.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 16.05.2024.

Sd/-

Court Officer